

ITEM NO.37

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 18866/2025

[Arising out of impugned final judgment and order dated 31-01-2008 in CRLJA No. 2530/2006 passed by the High Court of Judicature at Allahabad]

IQBAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 284927/2025 - EXEMPTION FROM FILING O.T.

Date : 07-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :

Ms. Arundhati Katju, Sr. Adv.
Mr. Rajiv Mangla, AOR
Ms. Monika, Adv.
Mr. Hrithik Jarodia, Adv.
Ms. Ritika Meena, Adv.
Mr. Gaurav, Adv.

For Respondent(s) :

Dr. Vijendra Singh, AOR
Mr. Aniket Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Trial court records be requisitioned.
3. Registry is directed to provide soft copies of the records of the trial court to the advocates-on-record for the parties.

4. Re-list the appeal on 05th February, 2026 at 03:00 P.M.

(HARPREET KAUR)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)